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O.A. No.413/2009
ORDER DATED 2nd SEPTEMBER, 2009

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)
Nausad Ali Khan.....Applicant.
Vs.
Union of India & Ors.Respondents.

Heard Mr. P.K. Padhi, Ld. Counsel for the applicant and
Mr. P.R.J. Dash, Ld. Addl. Standing Counsel for the Respondents.

2. The case of the applicant is that he has been working as
GDSMC since 01.09.1988 in different spells up to 2001. The Ld. Counsel
for the applicant submits that there are vacancies of some GDS posts
which are going to be filled up and the applicant having rendered so many
years of service should be allowed to be considered by the Respondents.

3. Mr. Dash, Ld. Addl. Standing Counsel for the
Respondents submits that no advertisement has yet been made in regard
to the vacancies as submitted by the Ld. Counsel for the applicant. As and
when such advertisement will come the applicant is free to make
application and depending upon his suitability and experience,
Respondents will give due consideration.

4. It is seen that the applicant has already made
representation at Annexure-A/3 series in regard to appointment as GDS
Delivery Agent/GDS Mail Carrier. In view of the above, as agreed to by
Ld. Counsel for both sides, this O.A is disposed of at the stage of
admission, with direction to Respondents Nos.2 & 3 to consider the
representation at Annexure-A/3 and pass a reasoned order within a period
of 60 (sixty) days of the date of the receipt of the copy of this order. No
costs.

5. Send copies of this order to Respondents along with
copy of O.A. for compliance.


(C.R.MOHAPATRA)
ADMINISTRATIVE MEMBER